

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 532 of 2011

(Arising out of Order-in-Appeal No. AKP/NSK/318/2010 dated 16.12.2010 passed by the Commissioner (Appeals), Central Excise & Customs, Nashik)

M/s. Nasik Metaldust P. Ltd.
K-3, MIDC, Ambad,
Nashik

.....Appellant

Vs.

CCE Nashik
Kendriya Rajaswa Bhavan,
Gadkari Chowk,
Nashik

.....Respondent

APPEARANCE:

Shri Mihir Mehta, Advocate for the appellant
Shri N.N. Prabhudesai, Supdt. (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85291 / 2022

DATE OF HEARING: 04-04-2022
DATE OF DECISION : 04-04-2022

Per: Corum

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued

by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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